

**Central Administrative Tribunal
Madras Bench**

OA/310/00017/2017

Dated Tuesday the 27th day of March Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

M.Karthikeayn
Junior Clerk,
O/o Chief Medical Supdt.,
Chennai Division,
Southern Railway. .. Applicant

By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town,
Chennai 600 003.
2. The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
Chennai 600 003. .. Respondents

By Advocate **Dr. D.Simon**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking seeking the following relief:-

“to call for the records related to the office order No.MXP/535/SNP/2014 dated 25.5.2014 and the impugned order dated 03.1.2017 issued by the 2nd respondent and further to direct the respondents to do the necessary to assign seniority to the applicant on his alternative appointment in the Ministerial Cadre with reference to his date of entry as 27.5.2005 as the entry into the pay band of Rs.5200-20200 with grade pay of Rs.2000/- and consequential service benefits on medical incapacitation and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant wished to withdraw the OA. He has made an endorsement to this effect in the records.

3. Accordingly, permission is granted to withdraw the OA. OA is dismissed as withdrawn.

(R.Ramanujam)
Member(A)
27.03.2018

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